



2026:AHC:10073

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5235 of 2025

Manoj Kumar Dubey And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Kumar Chaurasia
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.

2. The instant writ petition has been filed, inter alia, seeking the following relief:-

"I. Issue a writ, order or direction in the nature of mandamus directing the Consolidation Officer, Ramayeepatti District-Mirzapur to decide the Case No. 26 to 29 Computer Case No. 202254165331010017 (Laxaman Vs. State) under Section 9A(2) of U.P.C.H. Act, 1953 within the specific period which may kindly be fixed by this Hon'ble Court."

3. It is submitted that the proceedings under Section 9A(2) of the U.P. Consolidation of Holdings Act is pending consideration since 1994, despite the fact that opposite party in the original proceeding have already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection in issuing a direction for expeditious disposal of the aforesaid matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction that the Consolidation Officer, Ramayeepatti, District Mirzapur (respondent No.2), before whom the aforementioned case is pending consideration, shall

consider and decide the same, in accordance with law, expeditiously, preferably within a period of **four months** from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7 . With the aforesaid direction, present writ petition is **disposed of**.

January 14, 2026
Neetu

(Dinesh Pathak,J.)